

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14058/2006

(From the judgement and order dated 29/03/2006 in CMWP No.17352/06  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAMVIR SINGH

Petitioner(s)

VERSUS

STATE OF U.P &amp; ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 29/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE G.S. SINGHVI

For Petitioner(s) Mr. Dinesh Kumar Garg, Adv.

For Respondent(s) Mr. J.C. Gupta, Sr. Adv.  
Mr. Rajesh, Adv.  
Mr. Dharm Singh, Adv.UPON hearing counsel the Court made the following  
ORDER

Heard learned counsel for the parties.

In the facts and circumstances of the case, we direct the learned Civil Judge (Senior Division), Ghaziabad, within the State of Uttar Pradesh, to dispose of application for temporary injunction filed by the plaintiff in Suit No.767 of 2002 within a period of six months from the date of receipt/production of copy of this order and so long as the application is not disposed of, the directions in letter No.2753/SP-SDM/Ghaziabad dated 20th March, 2006, issued by the Sub-Divisional Magistrate, Ghaziabad to the Station House Officer, Indirapuram, within the District of Ghaziabad, shall not be given effect to.

With the above observation, the special leave petition is disposed of.

[ T.I. Rajput ]  
A.R.-cum-P.S.[ Om Prakash ]  
Assistant Registrar